

OA 26/2007

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

2

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

efabits
21.9.17

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

CASE SHEET

1. Original Application No. 41/07
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) R. G. Sadashivam vs. Union of India & Ors

Advocate for the Applicant(s) A.C. Senma

S. Saikia

Advocate for the Respondent(s) Case

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed C. F. f. & B. S. 50/- d. pos. No. 846650551	12.2.07.	Judgment delivered in open Court. Kept in separate sheets. Application is disposed of. No order as to costs.
Dated 10.2.07.....		
<i>AB</i> Dy. Registrar	1m	
<i>AB</i> 12.2.07		
Copies of the petition for issue notices are received with envelopes.		
<i>AB</i>		

14.2.07
C Copy has been
delivered by the A.C.S.C. for
the applicant and a copy
of the same handed over
to the A.C.S.C.

AB
Recd. from Mr. M. S. 02.07

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

.....
O.A. No.41 of 2007

DATE OF DECISION 12.02.2007

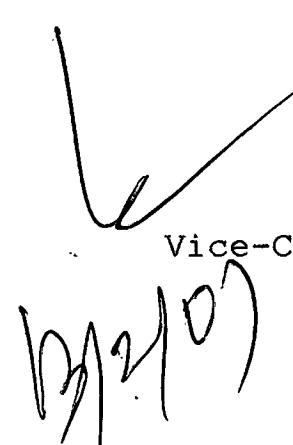
Shri K. G. SadasivamApplicant/s
Mr. A. C. SarmaAdvocate for the
.....Applicant/s

- Versus -
Union of India & Ors.Respondent/s
Mr .G. Baishya, Sr.C.G.S.CAdvocate for the
.....Respondents

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No
2. Whether to be referred to the Reporter or not? Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench & other Benches ? Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No


Vice-Chairman

4

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original application No.41 of 2007

Date of order: This the 12th Day of February, 2007.

HON'BLE MR.K.V.SACHIDANANDAN, VICE-CHAIRMAN

Sri Kuppakayam Govindan Sadasivan
S/O Late K.T.Govindan
Residing under
C/O Ninis Ing Jingkyrkhu,
Madan Laban, P.O. Laban,
Shillong-793004. Applicant

By Advocate Mr.A.C.Sarma, Mr.S.,Saikia,

-Vs-

1. Union of India, represented by the Secretary
to the Govt. of India
Ministry of Home Affairs
New Delhi.
2. The Director,
Intelligence Bureau, I.B.
Head Quarter, North Block
Central Secretariat
New Delhi.
3. The Deputy Director,
Subsidiary Intelligence Bureau,
Ministry of Home Affairs,
Govt. of India, Shillong.
4. The Joint Deputy Director(Technical)
Subsidiary Intelligence Bureau
Ministry of Home Affairs
Govt. of India, Shillong.
5. Sri B.D. Singh,
The Asstt. Director(Administration),
Ministry of Home Affairs,
Govt. of India,
Shillong. Respondents.

By Advocate Mr. G. Baishya, Sr.C.G.S.C.



ORDER(ORAL)SACHIDANANDAN,V.C.:

The applicant working as Assistant Central Intelligence Officer, Grade-II Wireless Telecommunication (AC IO-II/Wr.) at SIB Head Quarters, Shillong (Under transfer) and he has been transferred to Bholaganj Which is a remote place in Meghalaya. The applicant joined the department in the year 1986 and since then he has served in various places as transferred by the authority from time to time. Lastly, the applicant was transferred from Shillong to Bholaganj vide order dated 1.2.06, but the applicant made representation on 13.3.06 before the authority to modify his transfer order as he has completed two years tenure in Meghalaya. He has also submitted his option according to Government Circular for transferring him in either of the three places viz BOI Chennai, SIB, Chennai, or SIB Trivandrum and his option is under consideration by the IB Directorate, New Delhi. In this circumstances the SIB authority allowed the applicant to continue in Shillong Head Quarter itself. But suddenly the applicant has been relieved from his duty vide order dated 1.2.07. Being aggrieved the applicant has filed this O.A. seeking for the reliefs.

I have heard Mr. A. C. Sarma learned counsel for the applicant and Mr. G. Baishya, learned Sr.C.G.S.C. for the respondents. The counsel for the applicant has submitted that he is working at hard Station and he was transferred to Meghalaya and he completed tenure period of two years in Meghalaya. He also submitted that as per the transfer policy followed by the respondent authority the annual general transfers of the officials are normally issued in the beginning of the year before the commencement of the academic session and the officials who have completed the tenure are allowed to exercise their options for three



places of choice for their next posting. Being transferred to Bholaganj the applicant has been put into great hardship. The counsel for the respondents has also submitted that he would like to take instructions from the respondents. However, the counsel for the applicant has submitted that he will be satisfied if direction is given to the applicant to file comprehensive representation before the respondents. The counsel for the respondents has submitted that he has no objection if such direction is given. Court directs the applicant to file comprehensive representation before the 2nd respondent. If the applicant files such representation the respondent No.2 is directed to dispose of the same and pass appropriate order as expeditiously as possible and communicate the same to the applicant.

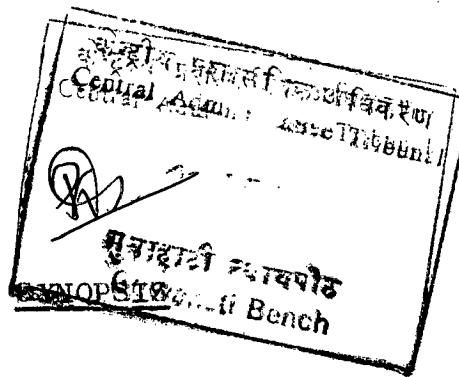
In the meanwhile, the respondents are directed not to compel the applicant to join till disposal of the representation.

The O.A. is accordingly, disposed of. There shall be no order as to costs.



(K.V.SACHIDANANDAN)
VICE-CHAIRMAN

lm



The applicant was working as Assistant Central Intelligence Officer, Grade-II Wireless Telecommunication (AC IO-II/WT) at SIB Head Quarters, Shillong (under transfer) and he has been transferred to Bholaganj which is a remote place ⁱⁿ Meghalaya and 250 K.M. away from Shillong. The applicant joined the department in the year 1986 and since then he has served in various places throughout the country as transferred by the authority from time to time. Lastly, the applicant was transferred from Shillong to Bholaganj vide Order dtd. 1-2-06, but the applicant made representation before the authority to modify his transfer order as he has completed two years tenure in Meghalaya. He has also submitted his option according to Government Circular for transferring him in either of the three places viz BOI, Chennai, SIB, Chennai, or SIB Tiruvandram and his option is under consideration by the IB Directorate, New Delhi, and it is to be reflected in the Annual general transfer due to be issued in March, 2007. In this circumstances the SIB authority at Shillong allowed the applicant to continue in Shillong Head Quarter itself. But suddenly the applicant has been relieved from his duty vide order dated 1-2-07. Hence this application before this Hon'ble Tribunal.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH,
GUWAHATI

O.A. NO. 41 /07.

Sri Kuppakayam Govindan Sadasivan

... Applicant.

- Vs -

Union of India & Others.

... Respondents.

<u>Sl. No.</u>	<u>I N D E X</u> <u>Particulars</u>	<u>Page no.</u>
1.	- Annexure-1 Transfer order from Dalu to Shillong dtd. 23-8-05.	(16)
2.	- Annexure-2 Transfer order dtd. 25-11-05 from Shillong to Dalu.	(17)
3.	- Annexure-3 Order dtd. 29-11-05 keeping the transfer order in abeyance.	(18)
4.	- Annexure-4 Transfer order issued vide No.E-6/2005 (1)-419-414 dtd. 1-2-06.	(19)
5.	- Annexure-5 Representation dtd. 13-3-06.	(20)
6.	- Annexure-6 Govt. Circular dtd. 30-10-06.	(22)
7.	- Annexure-7 Option letter dtd. 13-11-06.	(23)
8.	- Annexure-8 Release order dtd. 1-2-07.	(24)
9.	- Annexure-9 Forwarding letter dtd. 5-7-06.	(25)
10.	- Annexure-10 Family declaration dtd. 4-7-06.	(26)

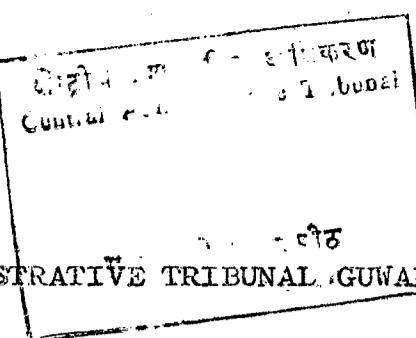
For use in Tribunal Office only

Date of Filing : 11.2.07.

Registration No. :

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,

GUWAHATI



Filed by the Petitioner
KUPPAKAYAM Govindan Sadasivan
Thomson Socio'l Socikia.
Advocate.
15.2.07

O.A. No.

41

1/2007.

1. Sri Kuppakayam Govindan Sadasivan
S/O Late K.T. Govindan,
Residing under
C/O Ninis Ing Jingkyrkhu,
Madan Laban, P.O. Laban,
Shillong-793 004.

... Applicant.

- Vs -

1. Union of India, represented by
the Secretary to the Govt. of India,
Ministry of Home Affairs,
New Delhi.
2. The Director,
Intelligence Bureau, I.B.
Head Quater, North Block,
Central Secretariat, New Delhi.
3. The Deputy Director,
Subsidiary Intelligence Bureau,
Ministry of Home Affairs,
Govt. of India, Shillong.

Contd... 2/-

4. The Joint Deputy Director(Technical),
Subsidiary Intelligence Bureau,
Ministry of Home Affairs,
Govt. of India, Shillong.

5. Sri. B.D.Singh,
The Asstt. Director(Administration),
Ministry of Home Affairs,
Govt. of India,
Shillong.

... Respondents.

PARTICULARS OF THE CASE AGAINST WHICH THE
APPEALATION IS MADE

1. The applicant is working as Asstt. Central Intelligence Officer, Grade-II Wireless Telecommunication(ACIO-II/WT) at Subsidiary Intelligence Bureau, HQRS, Shillong and a transfer order was issued by the respondent No.5 vide his Memo No. E-6/2005(1)-419-414 dtd. 1-2-06 transferring the applicant from Shillong to Bholagang which is a remote place in Meghalaya. The applicant requested the higher authority to re-consider his transfer order and to allow him to continue in the SIB HQRS Shillong itself and he also submitted his option for transferring to either of the three places as mentioned in his option letter. The authority ^{allowed him} to continue accordingly. But suddenly the respondent No.4 being influenced by the respondent No.5 has relieved the petitioner from his present place of posting vide his order No.2/WT-SHG/2007(2)-160 dtd. 1-2-07 directing the petitioner to join at Bholagang before consideration of the option exercised by the applicant. The applicant has submitted this application against the above transfer/release order.

- 3 -

(2) JURISDICTION OF THE HON'BLE TRIBUNAL :-

The applicant declares that the subject matter of the orders are within the jurisdiction of this Hon'ble Tribunal.

(3) LIMITATION :-

The applicant declares that the application is within the limitation prescribed under Sec. 21 of the Administrative Tribunal Act, 1985.

(4) FACTS OF THE CASE :-

i) The applicant after completion of his pre-degree course he was in search of service to earn his livelihood and he was appointed as a Junior Intelligence Officer, Grade-II and posted in the Wireless Telecommunication wing in ~~Intelligence~~ Bureau H.Q.R.S., New Delhi, under the Ministry of Home Affairs, Govt. of India and the applicant joined the post on 5-5-86. The applicant is belonged to the S.T. community.

ii) That, immediately after joining the post the applicant was sent for training at Foridabad and he completed the training for a period of 7 months.

Contd... 4/-

- 4 -

iii) That, after completion of the aforesaid training the applicant was posted at Bumla in Arunachal Pradesh in January, 1987 as a Junior Intelligence Officer, Grade-II/ WT (J.I.O-II/WT in Short). It may be mentioned here that Bumla in Arunachal Pradesh is situated at more than 10,000 Ft. height and it is located beyond Tawang in Kameng District and the applicant served there upto the Satisfaction of the authority. Thereafter the applicant was again transferred to another remote and high station place viz Topogarh in Arunachal Pradesh and thereafter the applicant was again transferred to another remote and High station viz Glorithang in Arunachal Pradesh within a short period and in this away the applicant served for about 3 years in Arunachal Pradesh facing three frequent transfer orders.

iv) That, the applicant was thereafter transferred and posted at Subsidiary Intelligence Bureau (SIB) HQRS, Tezpur and he served there for a period of one year. Thereafter the applicant was transferred and posted at viz-ayawada in the State of Andhra Pradesh and he worked there for a period of 3 years.

v) That, after serving for 3 years at Vijayawada the applicant was again transferred to Manipur and posted at Behiang outpost which is a very remote place in border area and the applicant served there for a period of one year. Thereafter the applicant was transferred to SIB HQRS Imphal and served there for two years. In the mean time the applicant was promoted to the rank of J.I.O. Grade-II/WT in the year 1994.

- 5 -

vi) That, after serving for about 3 years in Manipur the applicant was transferred to SIB Chennai and he worked there for a period of 4 years and he was promoted to the rank of ACIO-III/WT in the year 2001.

vii) That, after serving for about 4 years in Chennai the applicant was again transferred and posted at SIB, Shillong in Meghalaya in 2004 vide order dtd. 23-8-05 and he joined in SIB HQRS, Shillong. It may be mentioned here that while coming to Shillong the applicant kept his family members in C.P.W.E.D., Quarter no. 11/88 at K.K.Nagar, Chennai with due permission of the authority.

viii) That, after working only for 30 days in SIB HQRS, Shillong the applicant was again transferred and posted at Dalu SIB Out post which was also a very remote place in Meghalaya. The applicant served in Dalu for a period of 13 months and there after again transferred to SIB HQRS, Shillong vide order dtd. 23-8-05.

(A copy of the above order is annexed as
Annexure-1)

ix) That, in November, 2005 the applicant was again transferred to Dalu, but the applicant at this time being not in a good health requested the respondent No.3 to re-consider his transfer order and to allow him to continue at

Contd... 6/-

- 6 -

Shillong, HQRS itself and the respondent being satisfied was pleased to keep the transfer order in abeyance and allowed the applicant to work in WT Station SIB HQRS, Shillong vide his order No. E-33/2004(7)-6329-5730 dated 29-11-05.

(Copies of the above two orders are Annexed as Annexures-2 & 3)

x) That, to the utter surprise of the applicant the respondent authority has again transferred the applicant to Bholagang which is a too remote locality in Meghalaya and about 250 K.M. away from Shillong vide order No. E-6/2005 (1)-419-414 dtd. 1-2-06.

(A copy of the above order is annexed as Annexure-4)

xi) That, the applicant again personally met the respondent No.3 and requested him to consider his case and to allow him to continuing in Shillong HQRS as it was difficult on his part to move to such a locality due to health condition and the respondent authority being satisfied allowed the applicant to continue at Shillong HQRS itself. Accordingly the applicant was working with all sincerity and devotion to duty.

Contd...7/-

xii) That, the applicant respectfully beg to submit that all the frequent transfer orders in respect of the applicant were made at the initiative of the respondent No.5 only and the respondent No.5 influenced the respondent No.3 time to time to get the transfer orders of the applicant signed accordingly which infact amounts to unnecessary harassment to the applicant. The applicant ultimately submitted a representation on 13-3-06 to the respondent No.2 alleging the above facts and requested him to look into the matter so that no further harrasment may be caused to the applicant by the respondent No.5.

(A copy of the above representation is annexed as Annexure-5)

xiii) That, it is respectfully submitted that as per the transfer policy followed by the respondent authority the annual general transfers of the officials are normely issued in the beginning of the year i.e. before the commencement of the academic session and the officials who have completed the tenure are allowed to exercise their options for three places of choice for their next posting.

(A copy of the circular dtd. 30-10-06 is annexed as Annexure-6)

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xiv) That, in view of the above circular the applicant submitted his option to the Directorate, New Delhi through proper channel for next transfer to either of the three places viz BOI, Chennai, SIB Chennai, or SIB Trivandrum ^{and} vide his letter dtd. 13-11-06, his aforesaid letter was already forwarded to the directorate.

(A copy of the aforesaid letter is annexed as Annexure-7)

xv) That, when the annual general transfer orders are due to be issued within a short period to the utter surprise of the applicant the respondent authority No.4 has suddenly vide order No.2/WT-SHG/2007(2)-160 dtd. 1-2-07 has released the applicant from his duties at SIB HQRS, Shillong w.e.f. 5-2-07 (After noon) with a direction to report to the I.C. out post Bholaganj in pursuance of his earlier transfer orders issued long back on 1-2-06.

(A copy of the above order is annexed as Annexure-8)

xvi) That, the family of the applicant which is comprised of his wife and two minor sons are still living at Chennai in C.P.W.D. Quarter as stated earlier and the applicant is regularly furnishing the family particulars to the department according to the rules.

(Copies of the letter dt. 5-7-06 issued by the respondent No.5 and the family declaration dtd. 4-7-06 given by the applicant are annexed as Annexure-9 & 10)

Contd...9/-

- 9 -

xvii) That, the applicant begs to state that according to the medical rules followed by the Department the applicant is getting medical facility under the Central Govt. Health Scheme so long he will be working at S.I.B. HQRS at Shillong and he himself at Shillong and his family members staying at Chennai are getting medical facility at C.GHS Hospital by two different cards issued to them. The C.GHS. hospital is situated just within the Quarters compound at Chennai where the applicant's family members are residing. It may be mentioned here that the younger son of the applicant being an asthma patient he requires emergency treatment frequently. But if the applicant is compelled to joint at Bholaganj which is a border area the applicant as well as his family members will not be entitled to the medical facility under the C.GH. Scheme but they will have to take medical facility in other Govt. Hospital and for reimbursement of their expenditure bills. State Govt. hospital being situated away from the quarter where the applicants family members are now living they will face serious problem in the event of serious illness of their younger son who is only about 5½ years old.

xvii) That, this application has been made bonafide and for the ends of justice.

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS :

i) For that, the applicant having already completed more than 10 years of service he is entitled to 2 years tenure in a particular station and he having served more than 2 years in Meghalaya that too in border area he is entitled to exercise

Contd.....10/-

- 10 -

his option as per the Govt. Circular mentioned above and the option already submitted by him being under consideration he can not be compelled to join again at Eholaganj and as such the impugned transfer and release order issued by the respondent No.3 are bad and liable to be set aside.

- ii) For that, the impugned transfer order issued on 1-2-06 was not issued in the interest of public service, moreover it being kept in abeyance for long one year in case of the applicant it has lost its force and as such the release order issued on 1-2-07 is bad and liable to be set aside.
- iii) For that, the applicant has been made subject to frequent transfers as would be evident from the facts stated above and as such the impugned transfer and release order are liable to be quashed.
- iv) For that, the impugned release order is malafide one in as much as it has been issued only because of the representation submitted by the applicant bringing some allegations against the respondent No.5 and as such the impugned order are liable to be quashed.
- v) For that, the malafide on the part of the respondent No.5 also can be assessed from the fact that the applicant was even asked to carry the W.T. set with him while he was transferred to Dalu(Annexure-2) although it was not his duty.

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vi) For that, the malafide of the transfer order also can be assessed from the fact that some ^{junior} officials having continued for longer period than the applicant at SIB HQRS, Shillong itself are not transferred outside and as such the impugned transfer/release order are bad and liable to be quashed. To name a few Seri K.N.Baishya AC 10-11/WT, Sri G.C.Boro JIO-I/WT, and Sri A.K.Mahanty AC 10-11/WT are such officials. That apart some officials working in SIB HQRS, Shillong are never transferred to out stations and as such the impugned transfer/release order of the applicant is discriminatory and liable to be quashed.

vii) For that, as per the transfer policy normally followed by the Department official who has completed a tenure in hard/difficult area he is entitled to be posted in a plain area, but it is not followed in case of the applicant and as such the impugned transfer order is bad and liable to be quashed.

viii) For that, the applicant during his past long service period has carried out all the transfer orders posting him in very difficult border areas also from time to time but this time he being entitled to exercise his option which he has already submitted he may not be compelled to carry out the impugned transfer order.

ix) For that, the applicant being belonged to the Scheduled Tribe community he deserves some constitutional safeguards in case of transfer also and as such the impugned transfer/release orders may not be implemented in his case.

Contd....12/-

- 12 -

x) For that, the impugned transfer order amounts to punishment and as such it is liable to be quashed.

xi) For that, if the applicant is compelled to carry out the impugned transfer order it will cause serious injustice to him including depriving him of the existing medical family and as such the transfer order is liable to be set aside.

xii) For that, in any other view of the matter the impugned transfer order is bad and liable to be quashed.

6. DETAILS OF REMEDIES EXHAUSTED :

The applicant submitted representation against the impugned transfer order, he also has submitted his option according to rule, but he has been released to carry out the impugned transfer order.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT :

The applicant further declares that he has not previously filed any application, writ petition or suit regarding the matter in respect of which this application was been made before any court or any other authority or any other bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT :

It is therefore, prayed that your Lordship would be graciously pleased to admit this application, call for the records and issue a rule calling upon the respondents to show cause as to why the impugned transfer order in respect of the

- 13 -

applicant issued vide No. E-6/2005(1)-419-414 dtd. 1-2-06 (Annex-4) and release order issued vide No. 2/WT-SHG/2007 (2)-160 dtd. 1-2-07 (Annex-8) shall not be quashed and as to why the applicant with not be allowed to continue at SIB HQRS HARKIPODWAH TX DAKSHINAKA XX SKEXH allowed to continue at SIB Shillong till his transfer from Meghalaya is considered on the basis of the option exercised by the applicant and after perusal of the causes that may be shown and after hearing the parties the above rule may kindly be made absolute and/ or pass any other order/orders as your Lordships may deem fit and proper.

And for which act of your Lordships kindness the applicant shall ever pray.

9. INTERIM RELIEF IF ANY PRAYED FOR :

It is further prayed that your Lordships would be pleased to stay the operation of the impugned transfer order dtd. 1-2-06 (Anx-4) in respect of the applicant and that of the release order dtd. 1-2-07 (Anx-8) and allow the applicant to continue at SIB HQRS, Shillong till final disposal of this application otherwise the applicant would suffer irreparable loss and injury.

10. The application will be presented by the advocate of the applicant.

11. The particulars of the postal order in respect of the application fee : 50/-

IPO NO. : 34G 650551

Date : 10. 2. 07

of Guwahati G.P.O. payable at Guwahati is enclosed.

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12.

LIST OF ENCLOSURES

As stated in the Index

1. Annexure-1 - Transfer order from Dalu to Shillong dtd. 23-8-05.
2. Annexure-2 - Transfer under dtd. 25-11-05 from Shillong to Dalu.
3. Annexure-3 - Order dtd. 29-11-05 keeping the transfer order in abeyance.
4. Annexure-4 - Transfer order issued vide No. E-6/2005 (1)-419-414 dtd. 1-2-06.
5. Annexure-5 - Representation dtd. 13-3-06.
6. Annexure-6 - Govt. Circular dtd. 30-10-06.
7. Annexure-7 - Option letter dtd. 13-11-06.
8. Annexure-8 - Release order dtd. 1-2-07.
9. Annexure-9 - Forwarding letter dtd. 5-7-06.
10. Annexure-10 - Family declaration dtd. 4-7-06.

Contd....15/-

VERIFICATION

I, Sri Kuppakyam Govindan Sadashivan, son of Late Kuppakyam Thanaya Govindan, aged about 43 years working as AC IO-II/WT SIB under the Ministry of Home affairs, Govt. of India, at Shillong, do hereby verify and certify that the contentions made in paragraphs- 1,2,3,4,5,6 & 7 are true to my knowledge and those made in paragraphs-8 and 9 are my humble prayer before this Hon'ble Tribunal and I have not suppressed any material fact before this Hon'ble Tribunal.

KUPPAKYAM GOVINDAN SADASHIVAN

Place : Guwahati.

Signature of the applicant

Date : 12. 2. 07.

...

(16)

Anx - 1

24

ORDER

The following transfers and postings are ordered with immediate effect

No.	Name & Designation S/Ship	From	To
1.	K.G.Sadasivaa,ACIO-II/WT	Dalu	Shillong (under JDD/Tech)
2.	T.G.Sajeev, JIO-II/WP	Dawki	Shillong (under JDD/Tech)
3.	Mukesh Kumar, PA	Shillong	Tura
4.	Arjun Kumar, PA	Tura	Shillong (under AD/P)

MOI
Deputy Director

No. E-02005(5)-4-245-4604
 Subsidiary Intelligence Bureau,
 Ministry of Home Affairs,
 Government of India,
 Shillong-793004.

Dated, the

23 AUG 2015

Copy to :-

1. JDD/Tech, SIB, Shillong.
2. The Assistant Director/P, SIB, Shillong.
3. DCIO/CI/Hqrs, SIB, Shillong.
4. DCIO/GH, Tura outpost.
5. The Section Officer/A/Admn., SIB, Shillong.
6. P.S. to DD, SIB, Shillong.
7. I/Cs, Dalu, Dawki outposts.
8. SAs
9. I.P. of Persons Concerned.
10. D.Shangliang, D/Asstt, SIB, Shillong.

Certified to be true
D. S. J.
Rev.

Assistant Director/Asstt

ORDER

Shri K.G. Sadashivan, ACIO-II/WT, who joined SIB Hqrs, Shillong on September, 2005 on transfer from Dalu unit is posted back to Dalu unit with immediate effect.

Sd/-

Deputy Director

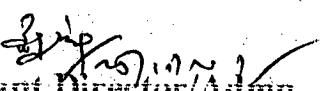
No.E-33/2004(7)-6284 -5672

Subsidiary Intelligence Bureau,
(MHA), Govt. of India
Shillong-793004

Date, the 25 NOV 2005

Copy to :-

1. The Lt. Dy. Director/Tech., SIB, Shillong.
2. The DCIO/GH, Tura out-post.
3. The Section Officer/A, SIB, Shillong.
4. I/C, Dalu O.P.
5. Shri P.K. Dhar, ACIO-I/WT, SIB, Shillong. The WT set to be sent to Dalu unit may be handed over to Shri K.G. Sadashivan, ACIO-II/WT, proceeding on transfer to Dalu unit.
6. Shri K.G. Sadashivan, ACIO-II/WT, SIB, Shillong.
7. Smt. D. Shangpliang, Asstt., SIB, Shillong.



Assistant Director/Admin.

Certified to be true
Mir.

(18)

2011 - 3

26

ORDER

The order transferring Shri K.G. Sadasivan, ACIO-II/WT to Dalu unit (issued under endorsement No.E-33/2004(7)-6284-5672 dated 25-11-2005) is kept in abeyance.

2. Shri K.G. Sadasivan, ACIO-II/WT shall be utilized in WT station, SIB Hqrs, Shillong with immediate effect.

Sd/-
Deputy Director

No.E-33/2004(7)- 6329-5730
Subsidiary Intelligence Bureau,
(MHA) Govt. of India,
Shillong - 793004.

Dated, the 29 NOV 2005

Copy to :-

1. The Jt. Dy. Director/Tech., SIB, Shillong. Shri K.G. Sadasivan, ACIO-II/WT who was assigned duty in WT stores by JDD/Tech, has expressed verbally about his difficulty to deal with WT stores' matters.
2. The DCIO/GH, Tura
3. The Section Officers/E/A, SIB, Shillong.
4. I/C, Dalu unit.
5. Shri P.K. Dhar, ACIO-I/WT, SIB, Shillong.
6. Shri K.G. Sadasivan, ACIO-II/WT, SIB, Shillong.

Home Bureau

Sub JG, 11/12/05
Assistant Director/Admin.

Certified to be true.
Sub JG, 11/12/05

*Kept in
abeyance*

ORDER

The following transfer/postings are ordered with immediate effect :-

SL No.	Name & Designation S/Shri	From	To
1.	M. K. Barman, ACIO-I/G	Bholaganj	Shillong (in place of Shri J. Laloo, ACIO-I/G retiring in June 2006).
2.	Chirgtham Sanjoy Singh, ACIO-II/G	On transfer from SIB, Patna	Mahendraganj
3.	A.C. Thakuria, ACIO-II/G	Mahendraganj	Phulbari (in place of Shri K.P. Das, ACIO-II/G – Superannuation in Feb. 2006)
4.	H. Upendro Singh, ACIO-II/G	On transfer from SIB Patna	Tura
5.	Bimal Raj P.J., ACIO-II/G	On transfer from SIB, Trivandrum	Rongra
6.	Nehgoulen Lhuyum, ACIO-II/G	On transfer from SIB, Patna	Baghmara
7.	L. Phaipi, ACIO-II/G	Baghmara	Shillong
8.	S.K. Gangte, ACIO-II/G	On transfer from SIB, Kolkata	Bholaganj
9.	K.G. Sadasivan, ACIO-II/WT (On supersession of orders under endorsement No.E-33/2004(7)- dated 25.11.2005 & No.E-33/2004(7)- dated 29.11.2005).	Shillong	Bholaganj
10.	S.D. Majhi, JIO-I/WT	Bholaganj	Shillong
11.	R.P. Ray, SA	Bholaganj	Shillong
12.	Deepak Paul, SA	Shillong	Bholaganj

Sd/-
Deputy Director

No.E-6/2005(1)-419 ~ 4/1/1
Subsidiary Intelligence Bureau,
(MHA) Govt. of India,
Shillong - 793004.

Dated, the 21.1.2006

Copy to :-

1. The Joint Deputy Director/Tech., SIB, Shillong.
2. The Assistant Director/P, SIB, Shillong.
3. The DCIOs/II/CI, SIB, Shillong.
4. The DCIO/GH, Tura out-post.
5. The Section Officer/A, SIB, Shillong.
6. PA to DD, SIB, Shillong.
7. I/Cs, Mahendraganj, Phulbari, Rongra, Baghmara & Bholaganj Ops.
8. PF of Person concerned.
9. Smt. D. Shangpialang, Asstt., SIB, Shillong.
10. Person concerned. SL NO. 9

g/s
Sh. K.L. Sadasivan ACIO-II/WT

The incumbents posted at Bholaganj, Mahendraganj and Baghmara will be relieved on transfer only on joining of their substitutes.

Assistant Director/Admin.

Certified to be true
Dated: 21.1.2006
Smt. D. Shangpialang, Asstt., SIB, Shillong

20

ANX-5

From

K.G.Sadasivan,
ACIO-II(WT),
SIB, Shillong

To

The Honourable Director,
Intelligence Bureau,
IB Hqrs., New Delhi

Sir,

With due respect, I humbly submit the following for your kind consideration and causing favorable and corrective action.

I was working in SIB Chennai. In the month of May 2004, I was transferred to SIB Shillong and joined there on 01.07.2004. Further I was posted to a remote area viz. Dalu, (West Garo Hills District) Indo-BD border which is 400 kms away from Shillong. After completing 13 months in Dalu, I was transferred to Shillong hqrs. Soon after one month I got a transfer order to Dalu again. So, I approached Hon'ble Deputy Director (SIB Shillong) and requested to keep me in Shillong Hqrs. The DD Shillong agreed and ordered to put me duty in Control room, Shillong and the transfer order was kept in abeyance. But the next day I got another posting order to WT branch ignoring the Order of DD Shillong. On 01.02.2006 I was again issued with a transfer order to Bolaganj. Again I approached DD Shillong and permitted me to stay in Shillong. I could learn that those orders are issued without the approval of DD Shillong and JDD/Tech who are senior to Shri B.D.Singh, Assistant Director (Non Executive).

*Certified to be true
M. S. D.*

*8/1
15/2/05*

Since my joining at SIB Shillong, Shri B.D.Singh, Assistant Director (Non executive), is harassing me by issuing frequent transfer orders purposefully. Even after 5 months in Dalu twice, the AD contacted me over telephone and was compelling me to go to an out post, which is 500 kms away from Shillong. At the same time my juniors in "rank and service" are given posting at Shillong only and some of them were never sent out post. The actions are highly discriminative and showing partiality towards me. I belong to a "Dalit" community and actually the AD is harassing me. Due to this indiscriminative action towards me, I am mentally shattered totally, unable to concentrate in works. My family is staying in CPWD Qrts., KK Nagar, and Chennai by retaining the govt quarter at the time of my transfer to Shillong.

I discussed this case with my elder brothers who advised me to place a detailed representation before the Hon'ble Commission for SC/ST New Delhi. Actually I was preparing for this, but Your Honour, I am confident that bringing this incident before yourself will be more convenient to solve my present difficulty. I am not prepared to take a revengeful action against Shri B.D.Singh, AD that I think it will create lasting damage to his career also.

Sir, I humbly pray, kindly look into the case in detail and please cause an action restraining Shri B.D.Singh, AD from harassing me hereafter. An early action is requested.

Yours faithfully,

K.G.Sadasivan

(K.G.Sadasivan)

Shillong,

Dated 13/3/06

(Xerox copies of the transfer orders enclosed herewith)

W. G. Sadasivan

New Delhi, the 30th October 2006

CIRCULAR MEMORANDUM

Sub. : *Annual General Transfers, 2007.*

It has been decided that exercise for the Annual General Transfers, 2007 may be started immediately; so that the concerned officers may move to their new places of posting before the commencement of the next academic session.

2. It is, therefore, requested that requests/representations for transfers indicating invariably three stations of choice from officials (with PIS No. & Date of Birth) who have completed or would be completing effective tenures at their present places of posting as on 31.03.2007 (31st March, 2007), may please be forwarded together (rank-wise) with specific recommendations of the concerned JDs/DDs; so that the same reach the concerned ADs at IB Hqrs., New Delhi as mentioned below by 15.12.2006 (15th December, 2006) positively :-

i) For Gazetted Officers	AD/C-3
ii) For Non-Gazetted Executive Officers (General)	AD/C-4
iii) For Ministerial/MT Staff	AD/C-5
iv) For WT/Technical Staff	AD/EP

3. Since sufficient time and effort is required to compile statistical data/ proposals for submission before the Board Members, it would not be possible to entertain the representations for transfers received after the stipulated date, i.e. 15.12.2006. The time schedule for forwarding the requests/applications may, therefore, kindly be observed strictly.

(R.N. Gupta)
 Joint Director

No.E-6/2005(1)- 4664
 Subsidiary Intelligence Bureau,
 (MHA) Govt. of India,
 Shillong - 793004.

March

6 NOV 2006

Copy forwarded to :-

- 1) All branches at SIB Hqrs., Shillong. } This memo. may please be circulated among all staff members working
- 2) All out-posts, under SIB, Shillong. } under you. Representations, if any, may
- 3) All D.As, in Estt. Branch, SIB, Shillong. } be sent to us (in duplicate) latest by 30-11-2006 for further action.

3/16/6/11/06
 Assistant Director Admn.

*Certified to be true
 M/s
 10/10/06*

To

(26)

Arx-731

The Assistant Director (EP),
I.B. Hqrs.
New Delhi

(Through proper channel)

Sub:- Application for General transfer to Chennai

Sir,

With due regards, I humbly submit the following few lines for your kind consideration please.

On transfer from Chennai to SIB Shillong I have retained my CPWD quarters at Chennai and my family members are staying at CPWD Quarters Chennai and my sons are studying in Kendriya Vidyalaya which is very near to the Residential quarters. In view of their uninterrupted studies I wish to continue in Chennai for the next tenure. Hence, it is humbly requested that my transfer may kindly be considered to Chennai. However, 3 options are given, as per preference respectively.

1. BO. Chennai
2. SIB Chennai
3. SIB Trivandrum

My Date of birth is 29-06-1963

I shall be ever grateful to you Sir,

Thanking You,

Yours faithfully


K.G. SADASIVAN
ACIO-II (WT)
PIS No. 103 346

Shillong, 13-11-2006

*Certified to be true
M.J.A.
10/11/06*

(24)

Box - 8

ORDER

REF: SIB SHILLONG ORDER NO.E-6/2005(1)-419-414 DATED 1-2-2006.

Consequent upon his transfer/posting from SIB, Shillong to Out-post, Bholaganj vide order under reference, Shri K. G. Sadasivan, ACIO-II/WT stands relieved of his duties at SIB Hqrs. Shillong on the afternoon of 5th February, 2007 with the directions to report to the I/C Out-post, Bholaganj.

gsm
01/02/07

(Ganga Singh)
JDD/Tech

No. 2/WT-SHG/2007(2)-160
Subsidiary Intelligence Bureau
(MHA), Govt. of India,
Shillong.

Dated, the 1st Feb, 2007

Copy to :-

1. The Deputy Director, SIB, Shillong.
2. The Assistant Director/Admn, SIB, Shillong, for further needful action.
3. The I/C, Out-post, Bholaganj.
4. Shri K. G. Sadasivan, ACIO-II/WT.
5. The I/C, Control Room, SIB, Shillong.

gsm
01/02/07

JDD/Tech

Certified to be true
M. S. A.

(25)

ANX-O 33

No. Admin-29/2002(2)-399-3063
Subsidiary Intelligence Bureau,
(MHA), Govt. of India,
Shillong-4

Dated, the - 5 Jul 2006

To,

The Assistant Estate Manager,
CPWD, Govt. of India, Shastri Bhavan,
Nungambakkam PO : Chennai-600006

Sub : Furnishing certificate containing details of dependent family members for
further retention of general pool accommodation at the last place of posting.

Sir,

Enclosed please find a certificate dated 04.07.2006 submitted by Shri K.G. Sadasivan, ACIO-II/WT, SIB, Shillong whose dependent family members are staying in CPWD QR. No. 11/8, Type-II, K.K.Nagar, Chennai-600078 for further necessary action.

Yours faithfully,

Assistant Director/Admin

Enclo: As stated above.

Copy to :-

1. The Assistant Director/C-II(B), IB Hqrs, New Delhi.
2. Shri K.G.Sadasivan, ACIO-II/WT, SIB, Shillong.

Sub Sivasankar
Assistant Director/Admin

Certified to be true
M. Sivasankar
AO

(26)

ANX-10 3

CERTIFICATE

Certified that the following dependent family members only are residing in the Government accommodation at NO. 11/8, CPWD QUARTERS, K.K.NAGAR, CHENNAI - 600078.

Sl No.	Name	Age	Relationship with the Govt. servant	Occupation
1	2	3	4	5
1.	B. G. PRAMEELA	33	wife	nil
2.	JAYAPAL SADASIVAN	12	son	nil
3.	SHARAT SADASIVAN	05	son	nil

Countersigned

[Signature]
 Assistant Director
 SIB (MHA), Govt of India
 Shillong

Signature of govt. servant

Name : K. G. SADASIVAN
 Designation: AC 10-II (WT)
 Date : 09-07-2006

Certified to be true.
 M. A.
 ADP